

(c) Inter-State transactions of foodgrains by the State Governments are not permitted normally in view of the fact that such open market purchases by State Govts. would affect market availability and prices and also procurement for the Central Pool.

(d) Allotments of foodgrains to the various States/Union Territories from the Central Pool are made on a month to month basis, taking into account the overall availability of stocks in the Central Pool, relative needs of the various States, market availability, and other related factors. The allocations from the Central Pool are only supplemental in nature.

Accommodation for Kendriya Bhandar in R.K. Puram

246. DR. A.U. AZMI : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether it is a fact that Kendriya Bhandar has asked for accommodation in Sector VIII, R.K. Puram, New Delhi to open its branch there but the same was refused ;

(b) if so, reasons for not making available space to an organisation charged with the work of supplying commodities to Government servants at reasonable rates and will the matter be reviewed to make available two type II quarters in Sector VIII ;

(c) will his Ministry also make available a complex for Kendriya Bhandar office and stores like Super Bazar in South, East, West and North Delhi to check the undesirable activities of the traders and provide essential goods to the public at reasonable rates ; and

(d) if not, reasons thereof ?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI MOHAMMED USMAN ARIF) : (a) A request was received from the Department of Personnel and A.R. on behalf of the Kendriya Bhandar and rejected.

(b) Due to prevailing acute shortage of accommodation in General Pool, the request

could not be acceded to. A further reference has been received to review the matter.

(c) and (d). No proposal is under consideration.

Ban on Inspection of Buildings in Rehabilitation Colonies in Delhi

247. SHRI DAYA RAM SHAKYA : Will the Minister of WORKS AND HOUSING be pleased to refer to the reply given to Starred Question No. 371 on 19 December, 1983 L and DO ban on inspection of buildings in rehabilitation colonies, Delhi and state :

(a) whether the ban on inspection of rehabilitation colonies is currently in force in respect of all rehabilitation properties ;

(b) if not, the reasons thereof ; and

(c) the reasons for discriminatory treatment being meted out to other colonies where such inspections are being carried out ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF SPORTS, IN THE MINISTRY OF WORKS AND HOUSING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) Yes, Sir.

(b) Does not arise.

(c) The ban on inspections in respect of rehabilitation properties was imposed to avoid hardship to displaced persons.

Residential Leases on Colonies under L. and D.O.

248. SHRI BABURAO PARANJPE : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) the names of Delhi colonies alongwith number of non-rehabilitation residential leases in each colony with the land rates applicable to each colony or group of colonies administered by Land and Development Office ; and

(b) the number of the non-rehabilitation